

and 7th joint meetings held in January, 1978, October, 1978 and June, 1981 respectively the Central Council of Health had adopted resolutions wherein the Council recommended that the States should establish well organised analytical laboratories capable of testing samples of all categories of drugs and set up legal-cum-intelligence cells suitably equipped for tackling the problems of spurious drugs.

(b) Yes, some of the States and Union Territories have no full-time Drug Controllers with adequate qualifications.

(c) The Ministry of Health and Family Welfare had forwarded copies of the Resolutions to all the State Governments and Union Territories requesting them to implement the various recommendations of the Central Council of Health and to furnish implementation reports. The States of Maharashtra, Tamil Nadu, Gujarat, Kerala and Karnataka have facilities for testing of all categories of drugs, 12 States and Union Territories have facilities for testing only non-biological products, while seven States and Union Territories do not have facilities for testing of drugs. The State Governments of Gujarat, Kerala, Madhya Pradesh, Rajasthan, Maharashtra, Karnataka, Uttar Pradesh, West Bengal and Union Territory of Delhi have established legal-cum-intelligence wings for tackling the problems of spurious drugs. The other States and Union Territories have so far no such machinery.

Widening of National Highway No. 15

2048. SHRI VIRDHI CHANDER JAIN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government propose to undertake the widening work of National Highway No. 15 to two lane width especially in desert area of Barmer and Jaisalmer Districts of Rajasthan where the traffic has increased to a large extent, in the Sixth-Five Year Plan; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) and (b). No, Sir. Present traffic on this road between Bikaner to Rajasthan/Gujarat Border does not warrant double laning at the moment.

Railway lines sanctioned for construction

2049. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) the names of railway lines, which have been sanctioned for construction, Zone-wise alongwith the kilometrage, estimated cost and the likely period of construction in each case, during the last 3 years including the current financial year; and

(b) if the construction work has not commenced so far, the likely date by which it would begin and the reasons for delay alongwith the amount earmarked in the Budget/Supplementary Budget during the current year and also the allocation for each line in 6th Five Year Plan in each case?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). A statement is laid on the Table of the House [Placed in Library. See No. LT-3014/81].

Opening of New Central Schools

2050. PROF. NARAIN CHAND PARASHAR:

SHRI SAJJAN KUMAR:

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether any new central schools are planned to be opened in the year 1982-83;